

at all theatres where Hindi pictures produced in Madras were being screened. The Chief Minister assured full protection to Shri Meiyappan, proprietor of the AVM productions, Madras, in case any obstruction was caused through any source to the peaceful running of his pictures. Information from Madras Government is awaited.

Haryana Government Employees

*1105. SHRI RABI RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the statement of the Governor of Haryana that the Government employees have no constitutional right to resort to strike and action, other than break in service would be taken against those employees who went on strike on the 8th and 9th February, 1968;

(b) if so, the reaction of Government thereto; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) to (c). In the course of discussions with the leaders of Haryanas Subordinate Employees Federation and also in his broadcast on 5th February, 1968, the Governor of Haryana pointed out that the civil servants have no right to strike under the Conduct Rules. In spite of this warning the employees went on strike on the 8th and 9th February, 1968. Although, under the rules, wilful absence results in break in service, it has been decided to treat the period of strike as leave without pay and allowances only. Disciplinary action is being taken against the employees who went on strike for infringing the provisions of the Conduct Rules. Some of the employees have also been suspended.

Honours Education in Science Subjects

*1106. SHRI SAMAR GUHA: Will the Minister of EDUCATION be pleased to state:

(a) the Universities which admit only honours students in Post-Graduate Science classes;

(b) whether it is a fact that innumerable meritorious students in Mofussil colleges do not get facilities for honours education in science subjects;

(c) whether facilities for special honours education are very limited and that too in some big urban areas only;

(d) whether special honours graduates are neither given classes nor their degrees treated at par with general honours graduates; and

(e) if so, the steps taken by Government to ensure equal facilities for all meritorious students whether they receive education in the urban or rural areas?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) to (e). Information is being collected and will be laid on the Table of the Sabha in due course.

Parliamentary Committee on DEFECTIONS

3429. SHRI D. C. SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the proposal to set up a high level committee comprising of the representatives of political parties and constitutional experts to consider the question of imposing a ban on political defections has been finalised;

(b) if so, its constitution and terms of reference; and

(c) when it is likely to submit its report?